

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

Compensation Application No.150 of 1999

In the matter of:

Wasan Exports Pvt. Ltd.

...Applicant

Vs.

Canara Bank & Ors.

...Respondents

Appearance: Ms. Mansi Sood, Advocate for the Applicant.

Mr. Rajesh Kr. Gautam and Ms. Khushboo Aggarwal,
Advocates for Respondent No.1.

None for Respondent No.2.

26.02.2019

The case is listed today for cross-examination of the Applicant witness.

An application for adjournment has been moved on behalf of Respondent No.2 on account of personal difficulty. On application, an endorsement has been made that learned Counsel for Respondent No.2 informed Counsel for the parties regarding the adjournment. Ms. Mansi Sood, learned Counsel for the Applicant and Mr. Rajesh Kr. Gautam, learned Counsel for Respondent No.1 has no objection to the same.

As prayed by the parties, put up on 27th February, 2019 at 02:00 P.M. for cross-examination of the Applicant's witness.

**[Peeush Pandey]
Registrar**